

Most Urgent/Out Today Gazette Notification Betra-ordinary Pertally.

Government of National Capital Territory of Delhir (Department of Law, Justice & Legislative Affairs); 5-Sham Nath Marg, Delhi-110054.

No. 21 (1) (3) /2000 LAS_XI /No/

Dated

May 2000.

To

The AddI-Secretary (GAD/Coord.),

Govtrof N.C.Toof Delhi;

5-Sham Nath Marg, Delhi-110054.

Sub: Gesette Notification of the Delhi Tex on Immiries
(Amendment)Act; 2000 (Delhi Act No.6 of 2000);

Sir,

I am directed to forward herewith the copies of the above
Notification (Reglish & Hindi version) for publishing in the Delhi
Gesette (Part-IV) Extra-ordinary today itself. It is requested
that at least 10 copies of the same may be sent to this department as soon as it is received from the press;

Yours Faithfully,

Reclaim As Above.

No.F.21(1)(3)/2000-LAS_II/No/232

Decare Texture (L.A.);

No.F.21(1)(3)/2000-LAS_II/No/232

Decare Texture (L.A.);

Copy forwarded for information & necessary action to t-

The Secretary to L.G., Rajnivas, Delhi.

Secretary to the Chief Minister, Old Sectty Delhi:

Secretary to the Finance Minister, Old Sectt, Delhi:

4. Segretary (Legislative Assembly) 701d Sectt, Delhit

Prisecretary (Finance) GNCT of Delhi; 5-Sham Nath Mary, Delhi-54. 5.

Sh.N.G.Goswami, Legislative Counsel, L.J.&L.A.Deptt, Delli.

(R.T.L.D'BOUZA)T Under Secretary (L.A.)

(To be Published in Fart-IV of Delhi Gazetta Extra-ordinary),

Government of National Capital Territory of Delhi, (Department of Law, Vustice and Legislative Affairs), 5-Sham Nath Marg, Delhi-110054.

No.F. 21(1)(3)/2000-LAS-II/To/233

Dated: 4 May, 2000.

The Following Act of Legislative Assembly received the assent of the Lt. Covernor of Delhi on 28.4.2000 and is hereby published for general information:

The Delhi Tax on Luxuries (Amendment)Act, 2000 (Delhi Act No.6 of 2000).

As passed by the Legislative Assembly of the National Capital Territory of Delhi on 4.4.2000.

AN ACT

further to amend the Delhi Tax on Luxuries Act, 1996

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Fifty-First year of the Republic of India as follows:-

- 1. Short title, extent and commencement
- 1. This Act may be called the Delhi Tax on Luxuries (Amendment) Act, 2000.
- It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.



2. Amendment of section 22

For sub-section (1) of section 22 of the Delhi Tax on Luxuries Act, 1996, shall be substituted by the following:-

"Subject to such conditions as it may impose, the Government may, if it is necessary so to do in public interest, by notification in the official Gazette, exempt any specified class of luxuries provided to all, or a specified class of, persons in a hotel or class of hotels for a specific period to be notified, from payment of the whole or any part of the tax payable under the provisions of this Act and such exemption shall take effect from the date of publication of the notification in the official Gazette or such other date as may be mentioned therein"

(R.T.L.DUSOUZA), Under Secretary (L.A.), है दिल्ली राजपत्र भाग-4हुअसाधारणाहु में प्रकाशानार्थ है. राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, क्षविधि, न्याय एवं विधायी कार्य विभागक्ष, 5-शामनाथ मार्ग, दिल्ली-110054.

संख्या: का. 21/1/3/2000-एल. ए. एत. -2/दू/ 233 दिनांक: कु मई, 2000

उपराज्यपाल, दिल्ली की दिनांक 28. 4. 2000 को मिली अनुमति के पश्चात् विधानसभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जा रहा है।

दिल्ली विलासिता करश्रसंशायनश्च अधिनियम, 2000श्विल्ली अधिनियम

संख्या: ६ वर्ष, २००० हु.

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसमा द्वारा दिनांक 4. 4. 2000 को यथा पारित।

दिल्ली विनासिता कर अधिनियम, 1996 में और आगे संशोधन करने का VФ

अधिनियम

इते राष्ट्रीय राजधानी देशे दिल्ली की विधान समा में भारत के गणतंत्र के 51 वें वर्ष में निम्नानुसार अधिनियमित किया जाए :-

।. तंधिप्त शीर्षक, विस्तार रवं प्रारंभ

- । इत अधिनियम को दिल्ली विलासिता कर हूँसंशोधन है अधिनियम, 2000 कहा जार,
- 2. यह उस तारीख से लागू होगे जी तारीख सरकार सरकारी राजपत्र में अधिस्वना द्वारा नियत कर सकती हैं।

दिल्ली दिला तिता कर अधिनियम, 1996 की वारा 22 की उपधारा है। है निस्नानुसार प्रतिस्थापित की जाएगी :-

" ऐसी शर्ती के अधीन जो सरकार लगा तकती है, यदि ऐता करना सार्वजनिक हित में हो, तरकार, तरकारी राजपत्र में अधित्यमा द्वारा इत अधिनियम के उपबन्धों के अधीन देय कर के पूर्ण भाग या उसके किसी भाग के भुगतान से अधिमुचित की जाने वाली विनिर्दिष्ट अवधि कै लिए किसी होटल या होटलों की क्रेणी में सभी के लिए या किन्ही के णी के ट्यक्तियों के लिए उपलब्ध दिलासिता की विनिर्दिष्ट केणी से छूट दे तकती है तथा ऐसी छूट अधित्वना के सरकारी राजपत्र में प्रकाशन की तारीख ते या उत्तमें उल्लिखित अन्य किसी तारीख से पुमावी होगी ।"

> ६आर. टी. एत. डि"स्जाह, अवर सचिव विधायी कार्य हु.

2. पारा 22 का संशोधन